

DATE OF ORDER: 16.10.2025

**COURT NOTICE**

**HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH**

**ARB No. 572 of 2023(O&M)**

**Date of Hearing: 21.11.2025 (A)**

M/S LEPTON SOFTWARE EXPORT  
AND RESEARCH PVT. LTD.

...Petitioner

V/s

M/S KHATI SOLUTIONS PRIVATE LIMITED

...Respondent

**Petition u/s 11 of the Arbitration and Conciliation Act 1996.**

**Notice to:-**

**Respondent:- M/S KHATI SOLUTIONS PRIVATE LIMITED HAVING  
ITS REGISTERED ADDRESS AT B-286-A, GF, HARI  
NAGAR, NEW DELHI, DELHI- 110064; THROUGH ITS  
DIRECTOR.**

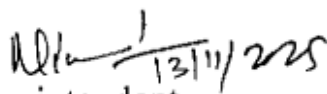
In the above titled petition, the respondent(s)/defendant(s)  
could not be served in ordinary process. It is ordered that the  
respondent(s)/defendant(s) should appear in person or through counsel on  
**21.11.2025 (A).**

For details logon to [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)

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**(NOT TO BE PUBLISHED IN NEWSPAPER)**

The above Court Notice is forwarded to **The Manager,**  
**THE HINDU** for publication and necessary compliance. Copy of the publication  
be sent to this Court before the next date of hearing.

Publication charges will be paid by the bearer of this letter.

  
Superintendent  
For Registrar (Judicial)  
Punjab and Haryana High Court,  
Chandigarh.

